

(Interruptions)

PROF. MADHU DANDAVATE *rose*

MR. SPEAKER : I am not barring you from a discussion. You can give it to me after this *suo motu* statement.

PROF. MADHU DANDAVATE : Why don't you say something ? Don't you think it is a serious matter ? Why don't you give a directive to the Home Minister ?

MR. SPEAKER : It is a serious matter. That is why I am asking him to make a statement; and a statement is coming.

PROF. MADHU DANDAVATE : Is he making a statement today ?

MR. SPEAKER : Yes; at 2 o'clock.

SHRI BASUDEB ACHARIA *rose*

MR. SPEAKER : Why don't you read the book ? Why do you ask me ? It is your right.

SHRI THAMPAN THOMAS (Mavelikara) : Two black-listed foreign nationals were received by the Kerala Government. An enquiry is necessary in this matter. I am bringing this matter to your notice. It is very serious.

MR. SPEAKER : You give me something in writing. I do not know what is what. I cannot take you words for granted. I cannot give you any understanding. You give me in writing and I shall find it out.

SHRI THAMPAN THOMAS : I have given it in writing.

MR. SPEAKER : Don't raise it here. Not allowed. (Interruptions) Mr. Somu, why don't you listen ? You have got a debate on Foreign Affairs just coming very shortly. You take it up there.

[Translation]

SHRI V. TULSIRAM (Nagarpurool) : I have given a notice that Sobraj and six others have escaped from Tihar Jail.

MR. SPEAKER : That issue is over.

SHRI V. TULSIRAM : In case this can happen in jail, what would the position of security elsewhere.

MR. SPEAKER : A statement is going to be made on this subject. I may caution all the Hon. Members not to take sweets outside.

12.06 hrs.

PETITION RE : AMENDMENT OF ARTICLE 311 OF THE CONSTITUTION OF INDIA

[English]

SHRI P. R. KUMARAMANGALAM (Salen) : I beg to present a petition signed by Shri Om Prakash Maken, Patron, National Confederation of Central Government Employees and Workers, New Delhi and other 50 million citizens regarding amendment of article 311 of the Constitution of India with a view to ensure security of service to Government servants.

SHRI EDUARDO FALEIRO (Mormugao) : Fifty million people signing a petition—it is a world record.

12.07 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to establish a chain of Coast Guard Stations all along the 200 miles of sea coast of Orissa.

MR. SPEAKER : The House now shall take up matters under rule 377.

SHRI SOMNATH RATH (Aska) : The Baleshwar and Ganjam Coasts in Orissa contain strategic defence installations like the proof and experimentation zone in Chandapur in Baleshwar district and the Missiles Training and Research Centre in Ganjam District. The coastal areas are mostly unprotected and opened to the international water across bay.

The guarding of these unprotected coasts had become a problem during the Bangladesh war. It is therefore necessary to establish a chain of Coast Guard Stations all along the 200 miles sea coast where important industries like I. R. E. Limited area located. These Coast Guard Stations should be individually linked up by B. S. F. and Radar Station. This will help in identifying foreign ships navigating in the Bay of Bengal. The project may be examined and necessary steps be taken.

- (ii) Need to ground Boeing 747 aircraft and conduct necessary tests to determine their structural defects.

SHRIMATI KISHORI SINHA (Vai-shali) : The decision of the Japanese airlines to ground all their Boeing 747 aircrafts for further inspection follows admission by the Boeing Company that several structural deficiencies had been located in these aircrafts. Air India is also flying Boeing 747s. It is therefore essential that these aircraft are immediately grounded and the frame subjected to tests to determine whether there are any structural defects as reported. Though this may entail heavy losses to the airlines, this step is necessary in the interest of passenger safety.

- (iii) Need to take over the management of Empress Mills, Nagpur.

SHRI BANWARI LAL PUROHIT (Nagpur) : It might have come to the notice of the Central Government that the 111 years old Empress Mills, the first industrial unit of the Tatas in the Nagpur City has sought permission from the Maharashtra State Government for its closure from 5th May, 1986. The mill has about 7000 workers and the monthly wage bill is Rs. 70 lakhs.

The decision for its closure has been announced by its management due to mounting losses every year. The management of the mill has not at all kept in their mind the interest and future of more than 50,000 people likely to be affected due to closure. The families of the 7000 workers have to face starvation due to the closure of the mill.

Since 1978 to 1982, the Empress Mills, Nagpur earned a total profit of Rs. 3.84

crores, but suddenly it incurred a loss of Rs. 4 crores after 1982. It appears that the management has deliberately shown losses after 1982 and there should be thorough probe in all the aspects of the mills working. The management of the mills should be awarded with stricter punishment.

In the end, I would request the Central Government to intervene in the matter and keeping in view the future of the 7000 workers of the Empress Mills and to save their families from starvation, either the Maharashtra State Government or the Central Government should take over the management of the said mills.

- (iv) Need to amend the Delhi Rent Control Act to enable the defence personnel to regain possession of their houses before retirement.

SHRI AJAY MUSHRAN (Jabalpur) : I wish to bring to the notice of this House a matter of urgency and public interest.

12.10 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Over 55 thousand servicemen retire every year and have urgent need to resettle themselves. Even those who have their own houses in Delhi have to look for shelter elsewhere because there is no provision in the Delhi Rent Control Act by which they can regain possession of their residential property expeditiously once it has been rented out. In a number of States for example Maharashtra, Haryana and Tamil Nadu the procedure for regaining possession of their houses has been simplified by effective legislation.

Therefore, urgent need exists for suitable legislation to amend the Delhi Rent Control Act so that defence personnel due to retire can by law regain possession of their houses speedily at least one year or less before their date of retirement.

- (v) Need to study the effects of Halley's Comet on Indian climate.

SHRI PRATAP BHANU SHARMA (Vidisha) : Halley's Comet returns after 75 years' journey through the heavens and is